

PETITIONER:
RAMDAS BHIKAJI CHAUDHARI

Vs.

RESPONDENT:
SADA NAND & ORS.

DATE OF JUDGMENT 03/10/1979

BENCH:
FAZALALI, SYED MURTAZA
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FAZALALI, SYED MURTAZA
SEN, A.P. (J)

CITATION:
1980 AIR 126 1980 SCR (1) 849
1980 SCC (1) 550

ACT:

Prevention of Food Adulteration Act-S. 16(1)(a)(i)-High Court followed an earlier decision of Supreme Court and acquitted the respondents-Earlier decision over-ruled by Supreme Court-Effect of previous decision.

HEADNOTE:

The respondents were convicted and sentenced on a charge of contravention of s. 16(1)(a)(i) of the Prevention of Food Adulteration Act. Purporting to follow the decision of this Court in Rajlal Das Pamnani's case the High Court held that since the quantity of the sample sent to the Public Analyst was below 500 gms. the respondents were entitled to acquittal and allowed their revision petitions. The appellant, the Food Inspector who prosecuted the respondents, came in appeal to this Court under Art. 136 of the Constitution.

It was contended on behalf of the respondents that (1) this was not a fit case for exercise of discretionary powers under Art. 136 and (2) since at the relevant time the decision of this Court in Pamnani's case was the law declared by this Court it was that decision which should be Applied to this case.

Allowing the appeal

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HELD: Acquittal of the respondent by the High Court was erroneous. [853 D]

1. In Alassary Mohammed the cases which this Court was considering were really test cases which only invited a final decision of this Court on the interpretation of r. 22. Most of the counsel appearing for the prosecution did not challenge the order of Acquittal passed by the High Court. While laying down the law on test cases this Court refused to set aside the order on the ground that the acquittal was not challenged by the prosecution. [851 G]

The present case is not a test case. Since Alassary Mohammed has decided the point of law against the view of the High Court, the acquittal of the respondents by the High Court was wrong on a point of law. The question of exercising discretion particularly against economic offenders does not arise. [851 D]

2. In Alassary Mohammed's case this Court, overruling

its earlier decision in Rajlal Pamnani's Case held that the amendment made to r. 22, by introducing r. 22B, was not really an amendment in the strict sense of the term but merely a clarification of what was intended by the original r. 22, that r. 22 was directory and that it was for the Public Analyst to say whether the quantity of sample sent to him was sufficient or not for making necessary analysis. [850 E]

State of Kerala v. Alassary Mohammed, [1978] 2 SCR 820 explained.

3. Whenever a previous decision of this Court is overruled by a larger bench the previous decision is completely wiped out and the court would have to decide all subsequent cases according to the law laid down by the later decision.

JUDGMENT:

CRIMINAL APPELLATE JURISDICTION: Criminal Appeal No. 329 of 1979.
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Appeal by Special Leave from the Judgment and order dated 2-9-1976 of the Bombay High Court in CrI. Rev. Appln. No. 310/75.

V. N. Ganpule for the appellant.

N.N. Keshwani and Ramesh N. Keshwani for the Respondents 1-2.

M. C. Bhandare and M. N. Shroff for Respondent No. 3.

The Judgment of the Court was delivered by

FAZAL ALI, J.-This appeal by special leave is directed against a judgment of the Bombay High Court acquitting the respondents of the charge under s. 16(1) (a) (i) of the Prevention of Food Adulteration Act. The respondents were convicted under s. 16(1)(a)(i) of the Prevention of Food Adulteration Act and sentenced to 6 months' R.I. and fined Rs. 2000/- as modified by the Sessions Judge in appeal. The High Court accepted all the facts proved in the case and found that the confectionary drops sold by the accused to the Food Inspector by way of sample contained coal tar dye. The High Court however, acquitted the respondents only on the ground that under Rule 22 as it stood before the amendment required that the minimum quantity of 500 gms. of the sample seized should be sent for analysis. This rule was subsequently amended by Rule 22B. In fact as pointed by this Court in the case of State of Kerala etc. etc. v. Alassary Mohammed etc. etc. the amendment by Rule 22B was not really an amendment in the strict sense of the term but merely a clarification of what was really intended by the original Rule 22. The High Court however, on the basis of the decision of this Court in the case of Rajal Das Guru Namal Pamanani v. State of Maharashtra held that as the quantity of the sample sent to the Public Analyst was below 500 gms., therefore, the respondents were entitled to an acquittal on this ground alone. The High Court accordingly allowed the revision and acquitted the respondents. Thereafter the appellant obtained special leave of this Court and hence this appeal.

A few admitted facts may be mentioned here. In the first place the decision of this Court in Rajal Das Guru Namal Pamanani v. State of Maharashtra, (supra) was reconsidered by a larger bench of 5 Judges who over-ruled the aforesaid decision in the case of State of Kerala etc. etc. v. Alassary Mohammed etc. etc. (supra) and held that Rule 22 was purely directory and must always be construed to

have been so. It was further held that it was for the Public Analyst to say whether the quantity of the sample sent to him was sufficient or not for making necessary analysis. In view of the law laid down by the latest decision of this Court referred

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to above, it is obvious that the acquittal by the High Court was legally erroneous.

Learned counsel appearing for the respondents raised three points before us. In the first place he submitted that as at the time when the respondents were acquitted the previous decision of the Court in Rajal Das Guru Namal Pamanani's case held the field, it is not a fit case where we should exercise our discretionary power under Art. 136 to set aside the order of acquittal particularly when the case was launched against the respondents as far back as 1971. Secondly it was contended that even though the previous decision of this Court was over-ruled by this Court in the case of State of Kerala v. Alassary Mohammed (supra), yet the previous decision was the law laid down by this Court under Art. 141 of the Constitution and, therefore, the judgment of the High Court was correct. As regards the first point we think that there is absolutely no substance in it. The later decision of this Court in State of Kerala v. Alassary Mohammed (supra) has clearly decided the point of law against the view taken by the High Court and as a logical consequence thereof the acquittal of the respondents was wrong on a point of law. This appeal therefore is clearly concluded by the aforesaid decision and the question of our exercising discretion particularly in cases of economic offenders does not arise. This first argument is, therefore, over-ruled.

Secondly it was argued that even if the decision in Alassary Mohammed case (supra) holding that Rule 22 was directory and the mere fact that the quantity of sample fell below the quantity required by the Rules did not vitiate the conviction yet this Court refused to interfere in that case and on a parity of the reasons given in that case we should also not interfere. Reading the decision as a whole we find that while declaring the law this Court refused to interfere on special ground peculiar to the cases before them. In the first place the case before them was really a test case and the majority of the counsel appearing for the State clearly conceded that they were not at all serious in challenging the acquittal of the respondents but were more concerned with the interpretation to be given to Rule 22. It is true that in some of the cases from Bombay the counsel showed some anxiety for obtaining conviction but having regard to the peculiar facts of that case this Court considered that it was not necessary to interfere. This will be clear from the observations made by this Court which may be extracted thus:

"In three Kerala cases Mr. S. V. Gupte appearing with Mr. K. R. Nambiar and Mr. Sudhakran stated before us

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that the State was interested more in the correct enunciation of the law than in seeing that the respondents in these . appeals are convicted. They were not anxious to prosecute these matters to obtain ultimate conviction of the respondents. A large number of the other appeals are by the Municipal Corporation of Delhi for whom the Attorney General appeared assisted by Mr. B. P. Maheshwari. Although a categorical stand was not taken on behalf of the

appellants in these appeals as the one taken in the Kerala cases, eventually, the learned Attorney General did not seriously object to the course indicated by us. In the few t Bombay appeals M/s. V. S. Desai and M. N. Shroff showed their anxiety for obtaining ultimate convictions of the offenders, but we do not find sufficient reason for passing a different kind of order in the Bombay appeals. In similar situations in the case of the State of Bihar v. Hiralal Kejriwal and Anr. this Court refused to exercise its discretionary jurisdiction under Art. 136 of the Constitution and did not order the continuance of the criminal proceeding any further. In Food Inspector, Calicut Corp. v. Cherukattil Gopalan & Anr. this Court said at page 730:-

"But in view of the fact that the appellant has argued the appeal only as a test case and does not challenge the acquittal of the respondents, we merely set aside the order and judgment of the High Court. But we may make it clear that apart from holding the respondents technically guilty, we are not setting aside the order of acquittal passed in their favour."

Thus the above observations clearly show that this Court was not interfering in those cases mainly on two grounds: Firstly, that the cases were really test cases which only invited a final decision of this Court on the interpretation of Rule 22. Secondly, that most of the counsel appearing for the prosecution did not challenge the order of acquittal passed by the High Court. That is why this Court took care to rely on an earlier decision of this Court reported in Cherukattil Gopalan's case (supra) where this Court while laying down the law on test cases refused to set aside the order on the ground that the acquittal was not challenged by the prosecution. Neither of the two grounds are applicable to the present case. It is not a test case

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at all. A large number of cases had already been decided in accordance with the decision given by this Court in Alassary Mohammed's case (supra). Secondly the appellant has vehemently challenged the acquittal of the respondents and urged before us that the acquittal of the respondents should be set aside and the respondents should be convicted. Thus the second point raised by counsel for the appellant also does not appear to be tenable. Lastly it was argued that under Art. 141 since the earlier case decided by this Court in Pamanani's case (supra) held the field, it must be held that it was the law laid down by this Court under Art. 141 of the Constitution. It is well settled that whenever a previous decision is over-ruled by a larger bench the previous decision is completely wiped out and Art. 141 will have no application to the decision which has already been over-ruled, and the court would have to decide the case according to law laid down by the latest decision of this Court and not by the decision which has been expressed overruled. This contention also therefore, must fail. Thus for the reasons given above we hold that the judgment of the High Court is vitiated by clear error of law and cannot be sustained.

The next question that remains for determination is as to what is the sentence which would be imposed on the respondents if their acquittal is reversed. In the instant case we find that the respondents were prosecuted in the year 1971 and ultimately acquitted by the High Court in 1976. After the acquittal remained in force for three years

the matter has come up before us. In these circumstances, therefore, the ends of justice do not require that the respondents should be sent back to jail. Mr. Ganpule pointed out that so far as respondent No. 1 Sada Nand was concerned he had a previous conviction to his credit and so he deserved jail sentence. As the previous conviction was 7 years old and today it will be about 15 years old, we do not think that we should take these facts into consideration while imposing the sentence on the respondent. For the reasons, therefore, we would allow this appeal and set aside the order of the High Court and convict the respondents under Sec. 16(1)(a)(i) of the Prevention of Food Adulteration Act and sentence the respondents to fine of Rs. 2,000/- each, in default 6 months' R.I..

In view of the undertaking given by the counsel for the respondents that they will be careful in future we do not choose to pass the consequential order under Sec. 16(1)(d).

P.B.R. Appeal allowed.
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